

SHRI SOMNATH CHATTERJEE Sir, let us have it by lunch time.....(*Interruptions*) Will there be a discussion at all?

MR. SPEAKER: I have said a little while ago that I have received two notices, one from the Government and other from the Opposition.

....(*Interruptions*)

SHRI SRIBALLAV PANIGRAHI: Sir, will you not allow us? I would like to know whether you will allow us to speak on the subject or not.

MR. SPEAKER: Shri Panigrahi, I am trying to help you.

A very pertinent question has been asked by Shri Somnath Chatterjee. I have to clarify that matter. I have also received a notice of Motion for discussing the Jain Commission's report from Congress Party.

SHRI SOMNATH CHATTERJEE : It is very good.

MR. SPEAKER : Let us now take up item number 17. Shri P. Chidambaram to withdraw the Bill.

12.16 hrs.

INCOME-TAX (SECOND AMENDMENT) BILL

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Sir, I beg to move for leave to withdraw a Bill further to amend the Income-tax Act, 1961.

MR. SPEAKER: The question is:

"The leave be granted to withdraw a Bill further to amend the income-tax Act, 1961 "

The motion was adopted.

SHRI P. CHIDAMBARAM: Sir, I withdraw the Bill.

....(*Interruptions*)

SHRI PRITHVIRAJ D. CHAVAN (Karad): No, Sir. We will not allow it(*Interruptions*)

KUMARI MAMATA BANERJEE (Calcutta South): Sir, we will not support this Government...(*Interruptions*)

SHRI PRITHVIRAJ D. CHAVAN (Karad): We will confirm whether the D.M.K. is indicted or not(*Interruptions*)

MR. SPEAKER: I now call Shri Ramakant D. Khalap.

12.17 hrs.

LEGISLATIVE COUNCILS BILL

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE (SHRI RAMAKANT D. KHALAP): Sir, I beg to move:

"That the Bill to provide for the creation of Legislative Councils for the States of Punjab and Tamil Nadu and for matter supplemental, incidental and consequential thereto, be taken into consideration.

Under article 169 of the Constitution, Parliament may, by law, provide, *inter alia* for the creation of Legislative Council, if the Legislative Assembly of the State passes a resolution to that effect by the majority of the total membership of the Assembly and by a majority of not less than two-thirds of the Members of the Assembly present and voting....(*Interruptions*)

MR. SPEAKER: What do you want ?

SHRI PRADIP BHATTACHARYA (Serumpore): The D.M.K. must go.

DR. K.P. RAMALINGAM (Tiruchengode): Why should we go?....(*Interruptions*)

MR. SPEAKER : Dr. Ramalingam, let me deal with it

....(*Interruptions*)

MR. SPEAKER: Can you listen to me? You do not worry. I will deal with it

....(*Interruptions*)

MR. SPEAKER: What is it that you want? I am not able to understand it.

....(*Interruptions*)

MR. SPEAKER: I have not understood what you want. Do you want a discussion just now? I do not understand what you want.

....(*Interruptions*)

SHRI NIRMAL KANTI CHATTERJEE: (Dumdum): Sir, this year we are celebrating fiftieth year of Independence.

KUMARI MAMATA BANERJEE (Calcutta South): Sir, we do not give any support to this Government. This Government has to resign. Otherwise they have to go.(*Interruptions*)

SHRI PRITHVIRAJ D. CHAVAN (Karad): We want to see the report. You please adjourn the House. We must see the report first.(Interruptions) Sir, we must see the Report.....(Interruptions) Please allow us to see the Report.....(Interruptions)

KUMARI MAMATA BANERJEE (Calcutta-South): Sir, we withdraw the support.....(Interruptions)

SHRI PRITHVIRAJ D. CHAVAN : Please allow us to see the Report...(Interruptions).

KUMARI MAMATA BANERJEE : We are not supporting.....(Interruptions) We are not supporting (Interruptions.) you decide.....(Interruptions). Let them go.....(Interruptions). Sir, let them go.....(Interruptions).

MR. SPEAKER: The House stands adjourned to meet at two O'Clock.

12.21 hrs.

The Lok Sabha then adjourned till Fourteen of the Clock.

14.03 hrs.

The Lok Sabha re-assembled after Lunch at Three Minutes past Fourteen of the Clock.

[MR. SPEAKER *in the Chair*]

KUMARI MAMATA BANERJEE (Calcutta South): Mr.Speaker, Sir, the D.M.K. is responsible. (Interruptions) The D.M.K. should be thrown out.(Interruptions) In the 77th page of the Report it is said that the D.M.K. has got a role. (Interruptions)

SHRI SHARAD PAWAR (Baramati): Mr. Speaker, Sir, in the last one hour we have got an opportunity to see some of the pages of the Jain Commission's Report. It has clearly said that D.M.K. has got some definite role.....(Interruptions)

SHRI SOMNATH CHATTERJEE (Bolpur): Sharadji, which volume did you read ?

SHRI SHARAD PAWAR : Sir, the D.M.K. has got a role, so, it is very difficult for us to accept such a party as a part of the Government and that is why it is difficult for us to allow this Government to function.(Interruptions)

SHRI P.R. DASMUNSI (Howrah): Mr. Speaker, Sir, how can morally and ethically, the Government continue with DMK ?...(Interruptions)

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA): Sir, we can respond to the Congress Party leaders' view. But they should keep quiet.....(Interruptions). You speak one by one. Shri Pawar, please control your members.....(Interruptions)

SHRI A. RAJA (Perambalur): You are the only Party in the world which has killed its own leader.....(Interruptions) You are the killers of Shrimati Indira Gandhi(Interruptions.)

SHRI P. N. SIVA (Pudukkottai) : Are you prepared to discuss Thakkar Commission Report? (Interruptions). You do not have the credibility ...(Interruptions)

MR. SPEAKER : The House stands adjourned to meet tomorrow at 11.00 a.m.

14.09 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, November 21, 1997/Kartika 30, 1919 (Saka)